

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

112

C.P No.411/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th December 2017, 10.30 A.M

Name of the Company	Usha Martin Ventures Ltd & Ors-Vs-Usha Martin Ltd & Anr		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. ABHRAJIT MITRA,
SR. ADV. } for Respondent No. 1
2. Ms. IRAM HASSAN, ADV }
3. MR. BISWASIT KUMAR, ADV }
ARVIND JHUNJHUNWALA, ADV } RESP NO. 2
NICKEL JHUNJHUNWALA, ADV }

1. MR. JISHNU SAHA SR. ADV. }
2. MR. JOY SAHA SR. ADV. }
3. MR. RATNANKO BANERJI SR. ADV. }
4. MR. ZEECHAN HAQUE ADV. }
5. MR. AISHWARYA KR. AWASTHI ADV. }
6. MR. ISHAAN SAHA ADV. }

for
15/12/17
15/12/17
Aishwarya Kumar Awasthi
Adv.
15/12/17

1. RANJAN BACHAWAT, Sr. Adv. } For SBI,
2. ADITYA SIKKA, Adv. } Applicant in
3. SOUVIK MAZUMDAR, Adv. } I.A. 412/KB/2017
4. ARIF ALI, Adv. } in C.P. 411/KB/2017

1. PALLAB KUMAR CHAKRABARTI Advocate
2. SAFTAR SHI BANERJEE Advocate
3. SUBIR KUMAR MUKERJEE Advocate }

Sunil
Magadh.
15.12.2017.

Gantewariya Applicant

ORDER

Ld. Counsel for the petitioners and the respondent nos. 1 and 2 as well as Ld. Counsel on behalf of State Bank of India are present.

Respondents have filed their reply on 17/10/2017 but rejoinder has not be filed so far. Ld. Counsel for the petitioners has sought leave of the Court to file rejoinder. Sufficient time has already been given. However, on the request of the Ld. Counsel for the petitioner time to file rejoinder is given subject to payment of Rs.20,000/-, which shall be paid to Prime Minister Relief Fund. Rejoinder may be filed within 3 weeks.

Interim order is extended till next date of hearing.

List it on 31/01/2018 along with the pending applications.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)